

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

1. IA 3466/2024 in C.P. (IB)/3062(MB)2018

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2024**

NAME OF THE PARTIES:- Abhay Narayan Manudhane (Liquidator of
M/S. Shambhu Mahadev Sugar & Allied
Industries Limited)
IN THE MATTER OF
Abhyudaya Co-Op Bank Ltd
V/s
Shambhu Mahadev Suger & Allied Industries
Ltd

Section: Rule 11 of NCLT, 2016 U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

IA 3466 of 2024:- PCS, Prashant Thakre appeared for the Applicant through VC.

Counsel appearing for the Applicant states at bar that he has instruction not to proceed with the present Application and withdraw the same. In view of the statement made by the Counsel for the Applicant the present Application bearing no. **IA 3466 of 2024** is **dismissed as withdrawn.**

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)